

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. C.P. (IB)/1037(MB)2023

IN THE MATTER OF

UNITY SMALL FINANCE BANK LIMITED

... Petitioner

Vs

SUDRADH CONSTURCTIONS PVT LTD

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Manoj Mishra (PH)

For the Respondent:

ORDER

On the request of the Counsel for the Petitioner, the matter is adjourned to
01.12.2023.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/